

रजिस्ट्री सं॰ डी॰ एल॰—(एन)04/0007/2003–

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 13th August, 2021/Sravana 22, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 12th August, 2021, and is hereby published for general information:-

THE AIRPORTS ECONOMIC REGULATORY AUTHORITY OF INDIA (AMENDMENT) ACT, 2021

No. 28 of 2021

[12th August, 2021.]

An Act further to amend the Airports Economic Regulatory Authority of India Act, 2008.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:----

1. (1) This Act may be called the Airports Economic Regulatory Authority of India Short title and (Amendment) Act, 2021.

commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of Act 27 of 2008. **2.** In section 2 of the Airports Economic Regulatory Authority of India Act, 2008, in clause (*i*), after the words "any other airport", the words "or a group of airports" shall be inserted.

ANOOP KUMAR MENDIRATTA, *Secretary to the Govt. of India.*

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